

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G' NEW DLEHI**

**BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.4906/Del/2018
Assessment Year: 2015-16**

Sundaram IT Parks P. Ltd.,
206, Hans Bhawan,
1, Bahdur Shah Zafar Marg,
New Delhi.

vs.

DCIT, Central Circle,
Noida.

PAN : AAKCS1961P
(Appellant)

(Respondent)

Appellant by : None

Respondent by: Sh. H.K. Choudhary, CIT/DR

Date of hearing: 23/08/2021

Date of order : 23/08/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. Commissioner of Income-tax (Appeals)-IV, Kanpur dated 17.05.2018.

2. None is present on behalf of the assessee. However, Learned AR of the assessee, vide its letter dated 03.08.2021 has requested for withdrawal of this appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate

to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT/DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the open court on conclusion of Virtual hearing on 23rd day of August, 2021.

Sd/-

(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-

(K. NARSIMHA CHARY)
JUDICIAL MEMBER

Dated: 23/08/2021

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